

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 9**  
**(IB)-1096(PB)/2018**

**IN THE MATTER OF:**

CFM Asset Reconstruction Pvt Ltd ... Applicant/Petitioner  
Vs  
Action Ispat & Power Pvt Ltd ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP.**

**Order delivered on 01.11.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Mr. P. Nagesh, Sr. Adv. in Ms. Akansha Kaushik, Mr. Akshay Sharma, Advs.  
Mr. Shashank Bajpai, Ms. Stuti Karwal, Advs. in IA-4999/2023 (Govt. of Orissa)  
For the Respondent : Mr. Kanishk Khetan, Advocate R-2, 3 & 4 IA-2467/22  
For the RP : Mr. Sandeep Bajaj, Mr. Vasudha Chadha, Advs with Ms. Maya Gupta, RP

**ORDER**

**IA-2467/2022**

Ld. Counsel who has earlier appeared for Respondent No. 2, 3 and 4 states that he has no proper instruction in the matter, therefore he seeks to withdraw his Vakalatnama.

He is permitted to do so as per the procedure.

At the request and with the consent of both parties, list the matter for a virtual hearing **on 13.12.2023**.

In the meantime, liberty is granted to file a Rejoinder to the Reply filed by Respondent No. 2, 3 and 4.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**